

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 370/TT/2018**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member**

**Date of Order: 15.07.2019**

**In the matter of**

Determination of transmission tariff for 400 kV S/C Singrauli-Allahabad Line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under Northern Regional System Strengthening Scheme-XXX under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of**

Power Grid Corporation of India Limited,  
"Saudamini", Plot No. 2,  
Sector – 29, Gurgaon – 122 001

**.....Petitioner**

Versus

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Vidyut Marg,  
Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Limited  
132 kV, GSS RVPNL Sub-Station Building,  
Caligiri Road, Malviya Nagar, Jaipur 302 017.
3. Jaipur Vidyut Vitran Nigam Limited  
Caligiri Road, Malviya Nagar, Jaipur 302 017.
4. Jodhpur Vidyut Vitran Nigam Limited  
Caligiri Road, Malviya Nagar, Jaipur 302 017.
5. Himachal Pradesh State Electricity Board  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004



6. Punjab State Electricity Board  
Thermal Shed Tia, Near 22 Phatak,  
Patiala -147 001.
7. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6,  
Panchkula, Haryana - 134 109.
8. Power Development Department  
Government of Jammu & Kashmir,  
Mini Secretariat, Jammu.
9. Uttar Pradesh Power Corporation Limited  
(Formerly Uttar Pradesh State Electricity Board)  
10<sup>th</sup> Floor, Shakti Bhawan, 14, Ashok Marg,  
Lucknow - 226 001.
10. Delhi Transco Limited  
Shakti Sadan, Kotla Road,  
New Delhi-110 002.
11. BSES Yamuna Power Limited  
BSES Bhawan, Nehru Place,  
New Delhi.
12. BSES Rajdhani Power Limited  
BSES Bhawan, Nehru Place,  
New Delhi.
13. Tata Power Delhi Distribution Limited  
33 kV Sub-station, Building, Hudson Lane,  
Kingsway Camp,  
North Delhi 110 009.
14. Chandigarh Administration  
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Limited  
Urja Bhawan, Kanwali Road,  
Dehradun.



16. North Central Railway  
Allahabad.
17. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110 002

.....Respondents

**Parties Present:**

**For Petitioner:** Shri A. K. Verma, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Amit Yadav, PGCIL

**For Respondents:** Shri R. B. Sharma, Advocate, BRPL and BYPL  
Shri Mohit Mudgal, Advocate, BRPL and BYPL  
Ms. Sonya Sood, Advocate, BRPL and BYPL

**Order**

The instant petition has been filed by Power Grid Corporation of India Limited for determination of transmission tariff for 400 kV S/C Singrauli-Allahabad Line along with associated bays at both ends including 1x50 MVAR Line Reactor at Allahabad end under “Northern Regional System Strengthening Scheme-XXX”, from the anticipated date of commercial operation to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “2014 Tariff Regulations”).

2. As per the Investment Approval dated 14.2.2014, the instant asset was scheduled to be put into commercial operation on 4.6.2016. PGCIL filed the instant petition on the anticipated date of commercial operation of 1.1.2019 under the 2014 Tariff Regulations. The Petitioner, vide affidavit dated 27.6.2019, has submitted that the instant asset is now anticipated to be put into commercial operation on 31.7.2019.



3. It is observed that the instant petition was filed under the 2014 Tariff Regulations as the asset was anticipated to be put into commercial operation on 1.1.2019. However, the asset is now anticipated to be put into commercial operation on 31.7.2019, during the 2019-24 tariff period. Therefore, the petitioner is directed to file a fresh petition as per the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. The filing fee paid by the petitioner in the instant petition will be adjusted in petitions to be filed by the petitioner in future.

4. In view of the above, the instant Petition No. 370/TT/2018 is disposed of.

sd/-  
**(I.S. Jha)**  
**Member**

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(P. K. Pujari)**  
**Chairperson**

